

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

WRIT PETITION (Civil) NO.525 OF 2000

COMMON CAUSE (A REGD.SOCIETY)

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(With office report)

[For Final Disposal]

With Transferred Case (C) No.11 of 2002

(With office report)

Writ Petition (C) No.671 of 2000

(With appln.(s) for stay)

[For Final Disposal]

Date: 04/02/2005 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL

HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Petitioner(s)

In WP 525/2000:

Ms. Kamini Jaiswal,Adv.

In TC 11/2002 and

Mr. M.D. Adkar,Adv.

WP 671/2000:

Mr. S.D. Singh,Adv.

Mr. Vijay Kumar,Adv.

Mr. Vishwajit Singh

For Respondent(s)

Dr. Aurobindo Ghose,Adv.

Mr. Balraj Dewan,Adv.

Mr. N.N. Goswami, Sr. Adv.

Ms. Sunita Sharma, Adv.

Ms. Sushma Suri, Adv.

UPON hearing counsel the Court made the following

O R D E R

two weeks' The learned counsel for the respondent prays for  
Rights time to file response to the report of the National Human  
Commission. The petitioners may file their response within tw  
o weeks thereafter.

List the matters on a non-miscellaneous day.

[ T.I. Rajput ]

[ V.P. Tyagi ]

Court Master

Court Master